

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

7.

IA-2108(MB)2024 IN
C.P. (IB)/1039(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 03.05.2024

NAME OF THE PARTIES:

Stci Finance Limited (Through
Resolution Professional Mr. Rajendra R. Agrawal)
Vs.
Ms. Hina Sanjay Karani

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of
NCLT, 2016.

ORDER

IA-2108(MB)2024

1. Ms. Nimisha Rathod, Ld. Counsel for the Applicant present through VC.
Ms. Khushboo Shah Rajani, Ld. Counsel for the Financial Creditor
present through VC.
2. The present application filed by the Applicant/RP under Section 106 of
the Code r/w Regulation 19 of IBBI (Insolvency Resolution Process for
Personal Guarantors to Corporate Debtors) Regulations, 2019, to take on
record the Report on Repayment Plan as prepared by the Resolution
Professional. The same is taken on record. IA-2108/2024 is **allowed** to that
effect and **disposed of**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)